

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

**MONDAY, THE SECOND DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY FOUR**

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE J SREENIVAS RAO**

WRIT PETITION NO: 9540 OF 2013

Between:

1. M/s. Sai Anjana Tours AND Travels, Rep.by its Partner, P. Kameshwara Rao, R/o. H.No.1-2-46/MS/1, Flat No. C1, Srimanisai Paradise, Nizampet Quthubullapor, Ranga Reddy Dt.,
2. M. Ram Mohan, S/o. Tataiah Naidu, Aged about 47 years, Occ: Business, R/o. F.No.101, Vishal Towers, Baghameer, Kukatpally, Ranga Reddy District.

...PETITIONERS

AND

1. The Government of Andhra Pradesh, Rep.by its Principal Secretary, Transport Roads and Buildings Department, Secretariat, Hyderabad.
2. The Transport Commissioner, Government of Andhra Pradesh, Somajiguda, Hyderabad.
3. The Dy. Transport Commissioner, and Secretary, Regional Transport Authority, Ranga Reddy District at Attapur.
4. The Asst. Secretary, Regional Transport Authority. Medchal, Ranga Reddy District.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue a writ, in the nature of a Writ of Mandamus or any other appropriate writ order or direction, declaring the - impugned G.O.Ms.No.21, Transport, Roads and Buildings (Tr.I) Department, Dated 8.3.2013 of the 1st respondent in so far as it relates to revision of taxes in respect of petitioner's contract carriage vehicles mentioned in the affidavit plying under State Wide (Intra

State Routes) Permits as illegal, arbitrary, unjust and violative of Articles 14, 19(1)(g), and 301 of the Constitution of India.

I.A. NO: 1 OF 2013(WPMP. NO: 11890 OF 2013)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to suspend the operation of the impugned notification in G.O.Ms.No.21, Transport, Roads & Buildings (Tr I) Department, Dated 8.3.2013 in so far as it relates to State Wide (Intra State Routes) contract carriage Permits in respect of petitioner's contract carriage vehicles bearing registration numbers as mentioned in the affidavit pending disposal of the main writ petition

Counsel for the Petitioner: SRI B. SIVA RAMA KRISHNAIAH

Counsel for the Respondents: GP FOR TRANSPORT

The Court made the following: ORDER

**THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE J. SREENIVAS RAO**

WRIT PETITION No. 9540 of 2013

ORDER: *(per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. B. Siva Rama Krishnaiah, learned counsel for the petitioners submits that the issue involved in this writ petition does not survive for consideration on account of efflux of time.

The writ petition is therefore dismissed as infructuous.

Miscellaneous applications, if any pending, shall stand closed. There shall be no order as to costs.

//TRUE COPY//

SD/-V.KAVITHA
ASSISTANT REGISTRAR

SECTION OFFICER

To,

1. One CC to Sri B. Siva Rama Krishnaiah, Advocate [OPUC]
2. Two CCs to GP for Transport, High Court for the State of Telangana, at Hyderabad [OUT]
3. Two CD Copies

TJ

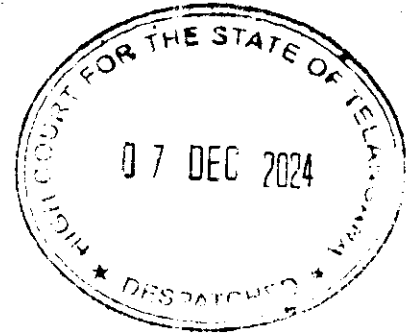
GJP

HIGH COURT

DATED:02/09/2024

ORDER

WP.No.9540 of 2013



**DISMISSING THE WRIT PETITION AS
INFRACTUOUS**

WITHOUT COSTS.

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